

(b) Protest have been lodged with the Pakistan Government. Our Security Forces have also fired in self-defence, whenever necessary. Other measures, as and when considered necessary, will be taken.

**Proceedings against Sucha Singh**

**1484. Shri D. C. Sharma:  
Shri Vishwa Nath Pandey:  
Shri Kindar Lal:**

Will the Minister of External Affairs be pleased to state:

(a) whether the counsel for Sucha Singh has appealed to Government for permission to go to the Hague International Court for a verdict on the validity of the extradition proceedings against Sucha Singh as the Indo-Nepal Treaty signed in 1953 was not valid under the Extradition Act of 1962 and no fresh treaty was signed thereafter;

(b) if so, the reaction of Government to his request; and

(c) the action taken or proposed to be taken in the matter?

The Minister of External Affairs (Shri Swaran Singh): (a) No, Sir. In the words of the Counsel Sucha Singh has informed the Ministry of External Affairs through the Counsel "to take this matter to the World Court under notice to the Government of India".

(b) The Indo-Nepal Treaty of Extradition is valid. The International Court of Justice does not have competence to entertain cases between a State and an individual. Only States may be parties in cases before the Court.

(c) Nil.

**Bharat Electronics, Bangalore**

**1485. Shri Buta Singh:  
Shri Narasimha Reddy:**

Will the Minister of Defence be pleased to state:

(a) whether it is a fact that radio valves manufactured by the Bharat

Electronics at Bangalore are not available in Delhi at the controlled rates; and

(b) if so, whether there is any proposal to open a depot of the Bharat Electronics in Delhi for the sale of their products at controlled rates to the consumers?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) and (b). No, Sir. Messrs. Bharat Electronics Limited have appointed distributors in Delhi to sell BEL valves through their dealers at BEL fixed prices. These prices are published in papers from time to time for general information of public. The radio valves manufactured by Bharat Electronics are not a controlled item as such.

**Priority Messages**

**1486. Shri Buta Singh:  
Shri Gulshan:  
Shri Narasimha Reddy:**

Will the Minister of Communications be pleased to state:

(a) whether private businessmen are allowed to use the privileges given to State Governments to send and receive priority messages classed Immediate ETAT Priority in the to and fro transmission of cables to other countries;

(b) whether any such misuse has come to the notice of Government in the Overseas Communications Service in October, 1965; and

(c) if so, the action Government have taken or propose to take to prevent such misuse?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) No, Sir.

(b) No.

(c) Does not arise.